

(b) As informed by the State Forest Department, the train may have been running at a speed of 70-80km/hr at the time of accident. The location of accident is not a part of the identified and advised portions of the railway track for speed restriction.

(c) No such directive has been issued in this regard.

(d) An FIR has been lodged by State Forest Department at Banarhat Police Station and Malbazar Government Railway Police.

(e) No Sir. The Standing Committee of Parliament on Railways is already seized of the matter.

Mumbai terror attack case trial

823. SHRI SANJAY RAUT: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether India is disappointed over Pakistan's slow pace of trial in Mumbai terror attack case;

(b) whether Indian Government would demand that the seven suspects, including LeT operational commander Zakir Rehman Lakhvi, be handed over to International Criminal Court to bring them to justice; and

(c) if so, by when and if not, reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI E. AHAMED): (a) to (c) Government has conveyed to Pakistan on several occasions that despite repeated assurances given by Pakistan's leadership at the highest level and the extensive cooperation extended by India in connection with the ongoing trial and investigation in Pakistan on the Mumbai terrorist attacks substantive and verifiable progress has not been made on bringing all the perpetrators and masterminds of the heinous attacks to justice quickly. This includes the trial involving the seven suspects at the Anti Terrorism Court in Pakistan.

Due to the Government's strong and purposive international engagement, the international community recognizes Pakistan links with cross border terrorism in India and the responsibility of the Government of Pakistan to put an end to it. As a consequence of the diplomatic steps taken internationally and bilaterally the UN Al-Qaeda and Taliban Sanctions Committee listed, under Security Council Resolution

1267, individuals and entities based in Pakistan including leaders of Lashkar e Tayyiba; the Jamat-ud-Dawa was also listed as an alias of the LeT. India is not a Party to the International Criminal Court.

Relevance of RGAP

824. SHRI MANI SHANKAR AIYAR: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether an interaction with students from universities of Delhi and surrounding areas was organised on 21 August, 2012 to discuss and debate the Report prepared by a Group constituted by the Prime Minister to examine the continuing relevance of the 1998 Rajiv Gandhi Action Plan (RGAP) for a Nuclear Weapons-Free and Non-Violent world order;

(b) whether such students interactions are being planned in other major metropolis and cities; and

(c) whether the 25th anniversary of Prime Minister Rajiv Gandhi presenting the Action Plan to the UN on 09 June, 1988 was celebrated by the Ministry in an appropriate manner?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI E. AHAMED): (a) A National Outreach Conference on Global Nuclear Disarmament was organised by Indian Council of World Affairs with the support of MEA, on 21 August, 2012 in New Delhi with the participation from students and scholars from a number of schools and universities as part of the efforts of the Prime Minister's informal group on global disarmament, established to promote the objectives of the Rajiv Gandhi Action Plan for a Nuclear Free and a Non-violent World Order laid out in 1988. The conference was graced by dignitaries.

(b) It is understood that various Indian universities and think tanks continue to focus on India's disarmament initiatives, in particular the 1988 Action Plan.

(c) A major conference to celebrate the 20th anniversary of Prime Minister Rajiv Gandhi presenting the Action Plan to the UN on June, 1988 was organised by Indian Council for World Affairs in New Delhi, with the support of MEA and was addressed by Prime Minister.